

आयकर अपीलीय अधिकरण "ए" न्यायपीठ पुणे में ।  
IN THE INCOME TAX APPELLATE TRIBUNAL "A" BENCH, PUNE

(Through Virtual Court)

BEFORE SHRI R.S.SYAL, VP AND  
SHRI PARTHA SARATHI CHAUDHURY, JM

आयकर अपील सं. / ITA No. 463/PUN/2017

निर्धारण वर्ष / Assessment Year : 2012-13

M/s. Sonigara Jewellers Pvt. Ltd.  
858/59, A 2, Ramsukh Vaishnav,  
Raviwar Peth,  
Pune-411 002  
PAN : AAJCS7349N

.....अपीलार्थी / Appellant

बनाम / V/s.

The Deputy Commissioner of Income Tax,  
Circle-6, Pune.

.....प्रत्यर्थी / Respondent

आयकर अपील सं. / ITA No. 356/PUN/2020

निर्धारण वर्ष / Assessment Year : 2012-13

M/s. Sonigara Jewellers Pvt. Ltd.  
858/59, A 2 Ramsukh Vaishnav,  
Raviwar Peth,  
Pune-411 002  
PAN : AAJCS7349N

.....अपीलार्थी / Appellant

बनाम / V/s.

The Deputy Commissioner of Income Tax,  
Circle-6, Pune.

.....प्रत्यर्थी / Respondent

Assessee by : Shri Kalyanam Srinivasan

Revenue by : Shri S.P Walimbe

सुनवाई की तारीख / Date of Hearing : 06.07.2021

घोषणा की तारीख / Date of Pronouncement : 06.07.2021

**आदेश / ORDER**

These two appeals preferred by the assessee emanates from the different orders of the Ld. CIT(Appeals)-4, Pune dated 30.12.2016 and 31.01.2020 respectively for the assessment year 2012-13 as per the grounds of appeal on record.

2. The Ld. Counsel for the assessee submitted that the assessee wants to withdraw the appeals in light of the assessee opting for resolution under the provisions enumerated in the Direct Tax Vivad Se Vishwas Act, 2020 (the VSV Act) and has filed respective withdrawal applications along with Form-3 in this regard.

3. The Ld. DR has no objection in case the assessee wishes to withdraw the appeals. Hence, we permit the withdrawal. Appeals of assessee are dismissed being withdrawn.

4. In the result, **both the appeals of assessee are dismissed as withdrawn.**

Order pronounced on 06<sup>th</sup> day of July, 2021.

Sd/-  
**R.S.SYAL**  
**VICE PRESIDENT**

Sd/-  
**PARTHA SARATHI CHAUDHURY**  
**JUDICIAL MEMBER**

पुणे / Pune; दिनांक / Dated : 06<sup>th</sup> July, 2021.

SB

**आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :**

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The CIT (Appeals)-4, Pune.
4. The Pr. CIT-3, Pune.
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, "ए" बेंच,  
पुणे / DR, ITAT, "A" Bench, Pune.
6. गार्ड फ़ाइल / Guard File.

आदेशानुसार / BY ORDER,

// True Copy //

निजी सचिव / Private Secretary  
आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune.

		Date	
1	Draft dictated on	06.07.2021	Sr.PS/PS
2	Draft placed before author	06.07.2021	Sr.PS/PS
3	Draft proposed and placed before the second Member		JM/AM
4	Draft discussed/approved by second Member		AM/JM
5	Approved draft comes to the Sr. PS/PS		Sr.PS/PS
6	Kept for pronouncement on		Sr.PS/PS
7	Date of uploading of order		Sr.PS/PS
8	File sent to Bench Clerk		Sr.PS/PS
9	Date on which the file goes to the Head Clerk		
10	Date on which file goes to the A.R		
11	Date of dispatch of order		